

Learned counsel for the petitioner has submitted that without verification of the record or without having any material with regard to any complaint by any beneficiary, a case has been instituted against the petitioner though petitioner has brought the entire stock register before this Court, as such, the same may be verified and petitioner may be enlarged on anticipatory bail.

Learned counsel for the State, Mr. P.D. Agrawal, Special Public Prosecutor for Essential Commodities Act has opposed the prayer for bail and has submitted that these documents have not been filed before the court below so as to verify from authority and now they have filed before this court, as such, eight weeks time may be granted so as to file a detail counter affidavit on the issue.

Considering such prayer, eight weeks' time is granted to learned counsel for the State for filing detail counter affidavit.

In the meantime, no coercive steps shall be taken against the petitioner / not to arrest the petitioner in connection with Basia P.S. Case No.47/2020, pending in the court of Additional Chief Judicial Magistrate, Gumla.

(Kailash Prasad Deo, J.)

Sunil-Jay/